

Dated 17-9-99

20 30

R.A. 137/99  
in  
OA 932/97

Present — Sh. B.B. Raval, Counsel for applicant.  
None for respondents.

- RA Order Revoked;

(Kuldip Singh)  
M(S)

(S P. Biswas)  
M(A)

15/11/99

RA has been dismissed by A.D.  
g. Hanish Sh. S.P. Biswas, M(A) & Hanish Sh.  
Kuldip Singh, M(S).

By order  
Shas  
L. Col. 10/2/99

(29) (31)

CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH

RA No.137/99 in OA No.932/97

New Delhi, this 15<sup>th</sup> day of October, 1999

Hon'ble Shri S.P. Biswas, Member(A)  
Hon'ble Shri Kuldip Singh, Member(J)

1. M.S. Dhama
  2. Girish Chandra Jain
  3. Bishan Swaroop Gupta
  4. Pramod Kumar
- (all c/o Shri B.B. Raval, Advocate) .. Applicants

(By Shri B.B. Raval, Advocate)

versus

Govt. of NCT of Delhi, through

1. Chief Secretary  
5, Sham Nath Marg, Delhi
2. Secretary  
Health & Public Administration  
5, Sham Nath Marg, Delhi
3. Director of Education  
Old Secretariat, Delhi .. Respondents

ORDER

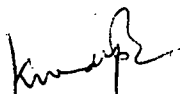
Hon'ble Shri S.P. Biswas


This review application is filed on behalf of the applicants seeking review of the judgement and order dated 4.5.99 by which OA 932/97 was dismissed.

2. We have heard the learned counsel for the applicants and also carefully gone through the averments made in the RA but we find that the review applicants are only trying to build up their case on the grounds which have already been taken care of before giving the decision.

29/10/99

3. It would be pertinent to reiterate here that the scope of review is very limited. The Tribunal is not vested with any inherent power of review. It exercises that power under Order 47, Rule 1 of CPC which permits review if there is (1) discovery of a new and important piece of evidence, which inspite of due diligence was not available with the review applicant at the time of hearing or when the order was made; (2) an error apparent on the face of the record or (3) any other analogous ground. None of these ingredients is available in the present RA and therefore the same deserves to be dismissed. We do so accordingly.

  
 (Kuldip Singh)  
 Member(J)

  
 (S.P. Biswas)  
 Member(A)

/gtv/

R